

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).4248/2005

(From the judgement and order dated 22/08/2003 in ITA No. 45/2003  
of The HIGH COURT OF KERALA AT ERNAKULAM)

COMMNR.OF INCOME TAX, THIRUVANANTHAPURAM

Petitioner(s)

VERSUS

M/S BABY MARINE EXPORTS KOLLAM

Respondent(s)

(With appln(s) for c/delay in refiling SLP and prayer for interim relief and office report )

Date: 03/10/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL

HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner(s)

Mr. G.E.Vahanvati, SGI.

Mr. D. Kamat, Adv.

Mr. B.V. Balaram Das, Adv.

For Respondent(s)

Mr. S. Ganesh, Sr. Adv.

Mr. C.N. Sree Kumar, Adv.

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

Hearing expedited.

the  
The appellant to file the informal paper books consisting  
records of the lower courts. The paper books may be prepared in  
any manner not necessarily by printing.

[USHA BHARDWAJ]

P.S. TO REGISTRAR

[MADHU SAXENA]

COURT MASTER